

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
 FOR THE ATTENTION OF THE CREDITORS OF **FCRD INDIA PRIVATE LIMITED,**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	FCRD INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	04.06.2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi & Haryana (ROC-DELHI)
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U52390DL2013PTC253501
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd office: 420 Gitorni, Mehrauli Gurgaon Road New Delhi South Delhi DL 110030
6.	Insolvency commencement date in respect of corporate debtor	19.02.2021 (order copy received by IRP on 23.02.2021)
7.	Estimated date of closure of insolvency resolution process	22.08.2021 (180 days from 23.02.2021)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PAWAN KUMAR GOYAL IBBI/IPA-001/IP-P00875/2017-18/11473
9.	Address and e-mail of the interim resolution professional, as registered with the Board	P K GOYAL & ASSOCIATES, 304, D.R. CHAMBER, 12/56, DB GUPTA ROAD, KAROL BAGH, NEW DELHI-110005. Email :- ca.pawangoyal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	P K Goyal & Associates, 304, D.R. Chambers, 12/56, DB Gupta Road, Karol bagh, New Delhi-110005 Email: cirpfcrd@gmail.com
11.	Last date for submission of claims	09/03/2021 (from date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant Forms at https://ibbi.gov.in/home/downloads N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **FCRD INDIA PRIVATE LIMITED** on 19.02.2021 (order received on 23.02.2021)

The creditors of **FCRD INDIA PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 09.03.2021 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

***Submission of false or misleading proofs of claim shall attract penalties.**

Date: 25/02/2021

Place: NEW DELHI

